

[Shri Chimanbhai Mehta]

and if the amount is sizeable, those cases must precede other cases. I know a penalty of some Rs. 2/- lakhs has already been imposed on small people. It is a small price. They pay the money. The moment the penalty is imposed and cases are finished in adjudication, these big guys go on fighting their cases for 15 years in courts. By that time a generation passes. So, kindly consider that big guys and industrial houses, who make big FERA violations, must be brought to book and their cases are disposed to within some time limit.

Government's failure to take action with regard to Hashimpur massacre during Meerut riots in 1987

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Mr. Vice-Chairman, Sir, on the 22nd May 1987, 41 youths belonging to the minority Muslim community were picked up in P.A.C. trucks and driven 22 KMs away to a town called Moradnagar from Hashimpur area of Meerut and they were shot one by one in cold blood and their bodies were thrown in the canal called Gangnehar. These facts were well established first by the enquiry appointed by the Government under the Chairmanship of Gyanprakash and also an IB enquiry was conducted by the Home Minister which he conceded after my six days fast unto death in August last year. *(Interruptions)*. . . I am a true Gandhian, I am not a Rajiv Gandhian but I am a Mahatma Gandhian.

So the Home Minister in order to make me break my fast unto death gave it to me in writing that immediate action would be initiated and a number of Members of Parliament at that time belonging to all parties even Congress-I such as Mr. Khursheed Alam Khan told the Government that an enquiry should be instituted and action should be taken. Now, there is a Central Government report also available with the Government. Amnesty International a worldwide respected organisation for human rights

have also confirmed this. Therefore, I demand through this special mention the following:

Firstly, so far as the list of missing persons is concerned, the Government of Uttar Pradesh has not yet declared the missing persons as officially dead because certain legal consequences follow when you officially declare them as dead. That has not been done and the next of kin have not been informed officially that the following people are dead.

Secondly, due compensation that follows after such an incident has not been paid.

Finally, the action that should be initiated against the officials responsible for this heinous act which I say, would tantamount to genocide has not been initiated. I do not know where the orders came from. That is to be found out. But the officials who are responsible for sending those trucks and taking away those young boys have not been punished.

These three points have to be clarified.

Alternatively, there will be a people's movement to get justice on this very black chapter in our history.

Irregular allotment of land earmarked for SC and ST to rich persons by Delhi Administration

SHRI BHAGATRAM MANHAR (Madhya Pradesh): Mr. Vice-Chairman, Sir, I want to bring a few facts before this august House and the Government regarding irregular and illegal allotment of land earmarked for landless SC and ST people to rich and unauthorised persons not entitled to the same by the Delhi Administration in abuse of power thereby depriving the poor landless people of their legitimate rights.

Sir, about 500 landless villagers residing in village Gitokhani were to be allotted lands under the 20-Point Programme. For this purpose a provision was made for allotment of 344 plots. However, instead of allotting this land to the landless the village Pradhan has disposed of the 344 plots in

an irregular, illegal and mischievous manner in connivance with officers of the Delhi Administration. One hundred and fifty plots have been sold away to unauthorised persons, 42 plots have been allotted to persons who do not fall in the category of landless, 23 plots have been allotted to minors, 32 plots have been allotted to non-permanent residents, 28 plots have been allotted to the near relations of the village Prsdhan, 10 plots have been allotted to the relatives of some Gram Panchayat members and 67 plots have been allotted to persons who are not entitled to such allotment as their families had already been allotted land. It would thus be seen that 317 plots out of 344 plots had been disposed of in a manner to frustrate the implementation of 20-Point Programme of the Government. This has helped vested interests who are rich and resourceful. Some of the allottees are outsiders and not entitled to land at all. This land grabbing has deprived a number of poor landless persons. This is a very serious matter which requires a thorough probe by the C.B.I. so as to unearth the truth and bring to book the erring officials of the Delhi Administration for misuse of their official position and playing a fraud and mischief on the poor and landless persons of Gitokhani village.

I request the Government to look into this matter urgently and stop this illegal allotment immediately pending enquiry by the C.B.I.

SHRI PAWAN KUMAR BANSAL (Punjab): Sir, I wish to associate myself with the sentiments of Shri Manhar. This is a glaring example where those charged with the responsibility of implementing the 20-Point Programme have, in connivance with some unscrupulous elements deprived the real, genuine people of their due right in getting these plots allotted. With these words, I also urge the Government to conduct an enquiry in to this matter through the C.B.I. and take action against those who are found guilty.

SHRI VISHWA BANDHU GUPTA (Delhi): I would also like to associate

myself with this because it is a very important matter.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): All right.

1.00 P.M.

Gruesome killing of Harijans in Jehanabad district of Bihar

श्री यशवन्त सिन्हा (बिहार) : उपसभाध्यक्ष महोदय, मुझे खेद है कि जब मुझे जहानाबाद की घटना का उल्लेख करने का मौका मिला तो माननीय गृह मंत्री सदन छोड़कर जा चुके हैं।

उपसभाध्यक्ष महोदय, आज से ठीक दो महीने पहले 17 जून की एक सयानक रात को जहानाबाद के दो गांवों में—नौनी और नगवा में, 19 हरिजनों की निर्भय हत्या कर दी गयी। महोदय, मैं आपके माध्यम से इस सदन का ध्यान इस बात की ओर आकृष्ट करना चाहूंगा कि शुक्रवार की रात को यानी 11-12 अगस्त की रात को जो नरसंहार हुआ, नौनी और नगवा में, जहां दो महीने पहले 19 हरिजन मारे गए थे, वहां से सिर्फ दो किलोमीटर की दूरी पर हुआ। उसी काको पुलिस स्टेशन के भीतर फिर से 11 निर्दोष हरिजनों की आक्रमणकारीयों ने रात में आकर हत्या की। उपसभाध्यक्ष महोदय, जिन 11 हरिजनों की हत्या हुई है, उसमें 5 बच्चे हैं और यह जो पैटर्न है, सिक्सिला है, यह वही सिलसिला है जो नौनी और नगवा में हुआ था। उस दिन भी रात को कई लोगों ने शायद एक सौ या डेढ़ सौ थे, हर तरह के हथियारों से लैस होकर उन दोनों गांवों को घेरा। हरिजनों के घरों को उन्होंने आगडेटोफाय किया और उसके बाद लोगों को बंदूक से, छुरे से धमकाकर बाहर निकाला या झांपड़ी तोड़कर उसके अंदर गए। इस प्रकार हरिजनों को आगडेटोफाय कर उनकी हत्या

महोदय, मैं नौनी और नगवा गया था। वहां मैंने इन हत्याओं का जो क्लसिकल पैटर्न है, वह देखा। वहां जमीन का झगड़ा था, निनिमम वैजेज का झगड़ा था, रेप की घटना हुई थी, फिशरी राइट को लेकर झगड़ा था। उसके बाद